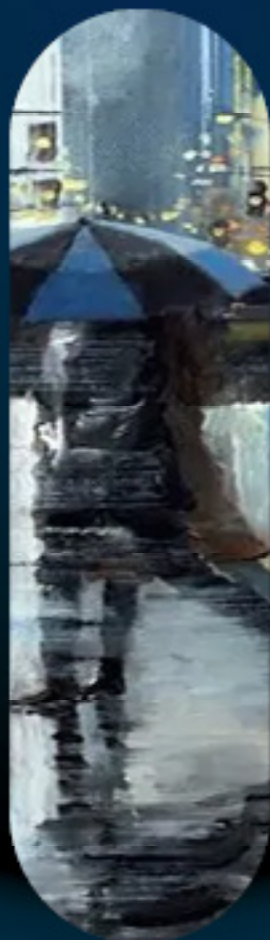
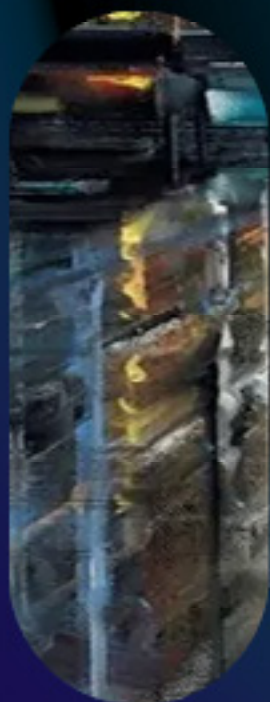
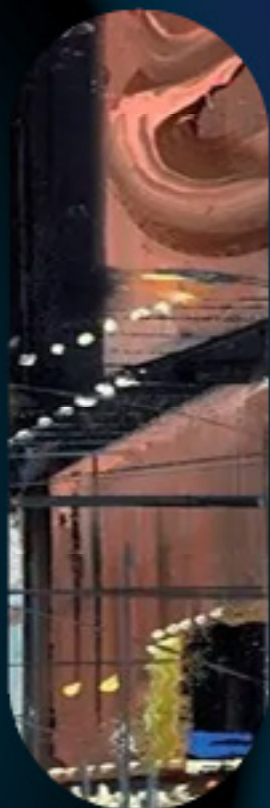
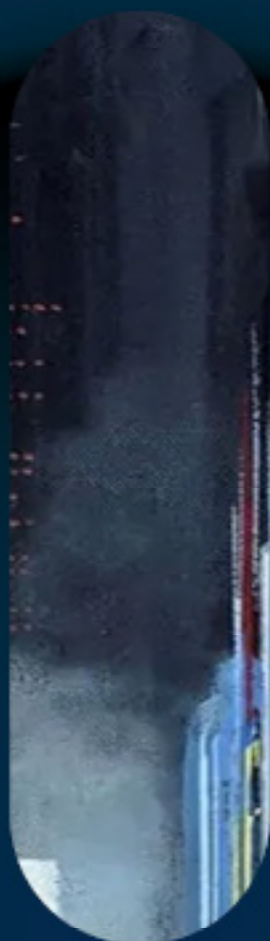




ART LAW COMMUNION

Crafting Justice for Creative Minds





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Our vision is to establish the Art Law Communion as a leading platform for promoting interdisciplinary learning and discourse on the intersection of arts and the law. We aim to promote deeper understanding of art law through academic exploration, advocacy and collaboration, while empowering the public to engage with critical legal issues impacting artists, collectors, cultural institutions and the global art market. This is a space for deliberation and knowledge sharing to equip the next generation of legal professionals with the expertise and insight to navigate and shape the evolving landscape of art law in India, where context-specific legal challenges to the same remain underrepresented in mainstream discourse. Importantly, this communion will attempt to bridge the gap between the artistic and the legal community. Our approach blends rigorous research with on-the-ground interaction with art communities—from gallery owners to street performers—ensuring that legal access, awareness, and advocacy reach all corners of the creative economy.

Our Vision



The Art Law Communion seeks to engage a diverse and intersectional range of stakeholders including and not limited to –

• *Performers* –

includes, actors, singers, musicians, dancers, acrobat, juggler, conjurer, snake charmer, or any other

person who makes a performance;

• *Artists* – includes painter, sculptor, photographer, or any other person who creates art.

• *Other stakeholders* – includes dealers, collectors, museums, and trustees.

Target Stakeholders





Following are some activities that we plan to undertake as a part of our journey :

✦ A *Digital Resource Database* hosting art law case studies, legal templates (contracts for artists) and hosting courses with experts relevant to this field.

✦ Organise *Guest Lectures and Workshops* with professionals including – artists, collectors,

curators, professionals from the art market and lawyers specialised in Art Law.

✦ *Studio tours* – Manage tours of art galleries, museums and auction houses

✦ *Moot Court competitions* based on Art Law. Establishing legal clinics and legal aid programmes.

Proposed Activities



The Team



Priyanshu Kar is a final year student of law at the WB National University of Juridical Sciences, Kolkata.

He is a heritage and art enthusiast by passion and a lawyer by profession. His enthusiasm for studying the legal aspects of art and culture has prompted the foundation of the Art Law Communion.



Aritro Banerjee is a fifth-year law student at St. Xavier's University, Kolkata, and member of the Art Law Communion. His passion for art and history drives his commitment to protecting artistic expression through legal advocacy. He believes law serves as a collective guardian of creativity and cultural heritage. Through the Art Law Communion, Aritro champions the principle that legal frameworks must shield and advocate for artistic freedom.



Auronisha Roy is a second year student of law at the WB National University of Juridical Sciences. She belongs to a family of music lovers and is a student of Bharatnatyam dance. She believes that art is an inseparable part of any society and wants to use her legal education to work for the community that has influenced her life profoundly.



Budhaditya Ghosh is a final-year law student at West Bengal National University of Juridical Sciences, Kolkata. A literature connoisseur, writer, and poet committed to protecting artistic expression, he's interested in environmentalism, public policy, political theory, and decolonial studies, publishing multiple blogs and papers.



Swaprabha Chattopadhyay is a writer, poet, and artist pursuing law at West Bengal National University of Juridical Sciences, Kolkata. His poetry appears in reputed anthologies, he explores Cubism through geometric abstraction, practices traditional music, and advocates for traditional artists' and folk singers' rights.



Kapu Vinuthna is a second year student of law at the WB National University of Juridical Sciences. She engages in different forms of writing and has a great appreciation for the passion and work that goes into art. She is very enthusiastic about contributing to the artistic community using her legal education, for she believes art is what makes us human.



Ishika Hazra is a 2nd year law student at West Bengal National University of Juridical Sciences. She is an avid art enthusiast fascinated by the diverse stories that different artists tell through their creative expressions and believes such art forms are an invaluable part of any community.



Mehak Losalka is a law student at St. Xavier's University, Kolkata, with a deep interest in art, fashion, and the law. Passionate about protecting creative expression, she explores how legal frameworks influence contemporary visual culture. Besides enjoying painting, fashion and visual storytelling, she finds academic interest in intellectual property and cultural heritage.



"Art is not a luxury. Art is a necessity...the process and practice – is a necessity to understanding our problems"



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